

section 48 of the Coffee Act, 1942, a copy of the Ministry of Commerce and Industry Notification S.O. No. 1335, dated the 20th May, 1960, publishing the Coffee (Amendment) Rules, 1960. [Placed in Library. See No. LT-2176/60.]

**SECOND REPORT (1958-59) OF THE  
COMMISSIONER FOR LINGUISTIC  
MINORITIES**

**SHRIMATI VIOLET ALVA:** Sir, I beg to lay on the Table, under clause (2) of article 350B of the Constitution, a copy of the Second Report of the Commissioner for Linguistic Minorities for the period August 1, 1958 to July 31, 1959, [Placed in Library. See No. LT-2250/60.]

**STATEMENT ON THREE MAJOR RAILWAY  
ACCIDENTS**

**THE DEPUTY MINISTER OF RAILWAYS (SHRI SHAH NAWAZ KHAN):** Sir, I beg to lay on the Table a statement regarding three major accidents which occurred on Indian Government Railways during the period May to July, 1960. [Placed in Library. See No. LT-2278/60.]

**THIRTIETH REPORT OF THE PUBLIC  
ACCOUNTS COMMITTEE  
(1959-60)**

**SHRI SURENDRA MOHAN GHOSE (West Bengal):** Sir, I beg to lay on the Table a copy of the Thirtieth Report of the Public Accounts Committee (1959-60) on the Audit Report on the Accounts of the Damodar Valley Corporation for the year 1957-58.

**REPORT OF THE JOINT COMMITTEE  
OF THE HOUSES ON THE  
DELHI PRIMARY EDUCATION  
BILL, 1960**

**PROF. A. R. WADIA (Nominated):** Sir, I beg to present the Report of the Joint Committee of the Houses on the Bill to provide for free and compulsory primary education for children in the Union Territory of Delhi.

**MESSAGES FROM THE LOK SABHA**

**I. THE RUBBER (AMENDMENT) BILL,  
1960.**

**II. THE MANIPUR LAND REVENUE AND  
LAND REFORMS BILL, 1960**

**III. THE TRIPURA LAND REVENUE AND  
LAND REFORMS BILL, 1960**

**SECRETARY:** Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

**I**

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Rubber (Amendment) Bill, 1960, as passed by Lok Sabha at its sitting held on the 5th August, 1960.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

**II**

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Manipur Land Revenue and Land Reforms Bill, 1960, as passed by Lok Sabha at its sitting held on the 2nd August, 1960."

**III**

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Tripura Land Revenue and Land Reforms Bill, 1960, as passed by Lok Sabha at its sitting held on the 3rd August, 1960."